

ITEM NO.2

COURT NO.2

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 14880/2023

(Arising out of impugned final judgment and order dated 19-12-2018 in CRLA No. 298/1997 passed by the High Court of Judicature at Allahabad)

ARVIND & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 236940/2023 - EXEMPTION FROM FILING O.T. and IA No. 88029/2024 - GRANT OF BAIL)

Date : 28-05-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J.K. MAHESHWARI
HON'BLE MR. JUSTICE K.V. VISWANATHAN
(VACATION BENCH)

For Petitioner(s)

Mr. S. R. Setia, AOR

Mr. Anurag Dubey, Adv.
Mr. K. B. Upadhyay, Adv.
Mr. Manmohan, Adv.
Mr. Shailesh Tiwari, Adv.
Mr. S. N. Tripathi, Adv.
Mr. Raja Ram Tripathi, Adv.
Mr. S.D. Mishra, Adv.
Ms. Pinki Tiwari, Adv.
Ms. Kalpana, Adv.
Mr. Pushkar Anand, AOR

For Respondent(s)

Mr. Arup Banerjee, AOR
Mr. Prakash Sharma, Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. R.K. Dey., Adv.

UPON hearing the counsel the Court made the following
O R D E R

I. A. No. 88029 of 2024 for grant of bail is in defect. The

defects be rectified within three days.

Learned counsel appearing on behalf of the State shall take report regarding medical condition of the petitioners. The Superintendent, Central Jail, Prayagraj, is directed to furnish the report regarding kidney ailment (Cretinine) of the petitioners within a week.

Re-list the matter on 07th June, 2024.

(NIDHI AHUJA)
AR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER